



2026:AHC:22846

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 420 of 2026

Smt. Kela And 3 Others

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ritesh Sharma
Counsel for Respondent(s)	:	C.S.C., Sunil Kumar Singh

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard Mr. Ritesh Sharma, learned counsel for the petitioner, Mr. Ravi Singh Parihar, learned Standing Counsel for the State-respondents and Mr. Sunil Kumar Singh, learned counsel for the respondent- Gaon Sabha.

2. The instant public interest litigation has been filed for the following relief:

"issue a writ, order or direction in the nature of mandamus commanding the respondent no.2 to decide the Second Appeal no.4753 of 2024 (Smt. Kela and others vs. State of U.P. through its District Magistrate Bulandshahr and Another) pending before it, within a stipulated period as fixed by this Hon'ble Court."

3. Learned counsel for the petitioner submitted that the aforementioned second appeal filed on behalf of the petitioner arising out of proceeding under Section 229-B / 122-B (4-F) of U.P.Z.A. & L.R. Act is pending before the Board of Revenue since 2022. He further submitted that the second appeal has not been admitted but record of trial Court/ first appellate Court has been summoned. He further submitted that the copy of order sheet of the case has been annexed as Annexure No.3 to the petition in order to demonstrate that the case is not proceeding expeditiously.

4. Without expressing any opinion on merits of the case and keeping in view of the facts and circumstances, respondent no.2/ Board of Revenue, U.P. at Prayagraj is directed to decide the aforementioned Second Appeal

no.4753 of 2024 (Smt. Kela and others vs. State of U.P. through its District Magistrate Bulandshahr and Another) after giving an opportunity of hearing to the parties in accordance with law expeditiously preferably within a period of three months from the date of production of certified copy of this order before him.

5. Accordingly, the writ petition is finally ***disposed of***.

(Chandra Kumar Rai,J.)

February 3, 2026

Rameez